## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 17 NOV 1993

APPLICATION NO(s) 694 of 1993

APPLICANTS: Eranna

N/s.

RESPONDENTS: Chief General Manager,

Telecom, Bangalore and Other.

TO.

- 1. Sri.Ramakant V.Desai Advocate, No. 725, Manu Law Chambers, ESI Road, Third Block, Rajajinagar, Bangalore-10.
- The Chief General Manager, Telecom Centre, Karnataka Circle, Old Madras Road, Ulsoor, Bangalore-8.
- 3. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Bldg,Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s)  $\hat{\phi}_{1}$  3/5-11-1993

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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(m)

Of

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

## APPLICATION NUMBER 694 OF 1993

DATED THIS THE 3/5TH DAY OF NOVEMBER, 1993.

Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman

And

Mr.V.Ramakrishnan,

.. Member(A).

Eranna,
S/o Ningappa, Major,
Occ: Casual Mazdoor,
Telephone Exchange, Naganoor,
Yadgir Taluk, Gulbarga District.

.. Applicant.

(By Advocate Sri Ramakant V.Desai)

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- The Sub-Divisional Officer, Telecom, Yadgir, District:Gulbarga.
- 2. Telecom District Engineer, Gulbarga.
- Chief General Manager, Telecom, Ulsoor, Bangalore.

.. Respondents.

(By Central Government Standing Counsel Sri M. Vasudeva Rao)

## ORDER

## Mr.Justice P.K.Shyamsundar, Vice-Chairman:

we have heard Sri Ramakant V.Desai, learned counsel for the applicant and Sri M.Vasudeva Rao, learned Standing Counsel and propose to dispose of this application in which the applicant seeks regularisation of his services. It is pointed out that he has been treated as a casual labourer although he has been serving the department regularly. The standing counsel told us that the department availed the services of the applicant as and when it was required and he was provided with work and given remuneration only when the work was available. He says now no work is available. In that situation it is impossible to accede to the argument that the applicant's services should



be regularised and more so when the applicant does not come within the perview of the scheme for regularisation of casual labourers. In the circumstances all that we do is to direct the department to give him the opportunity of serving it again immediately when an occasion arises for availing of his services subject ofcourse with due consideration to his seniority. With these observations the application stands disposed off finally.

MEMBER(A)

-Sd-

VICE-CHAIRMAN.

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SECTION OFFICER
ADMINISTRATIVE TRIBUNGS
ADDITIONAL CENCH

BANGALURE